

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 1
**CUSTOMS/CROSS/10571 of 2017 in
CUSTOMS Appeal No. 10273 of 2017-DB**

(Arising out of OIO-KDL-CUSTM-000-APP-027-16-17 Dated-29.11.2016 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
AHMEDABAD)

MAN INDUSTRIES INDIA LIMITED

MAN HOUSE, 101, S.V. ROAD,
VILE PARLE(WEST)
MUMBAI-MAHARASTRA

.....Appellant

VERSUS

C.C.,-KANDLA

CUSTOM HOUSE,
NEAR BALAJI TEMPLE,
KANDLA-GUJARAT

.....Respondent

APPEARANCE:

Shri Manish Jain, Advocate appeared for the Appellant

Shri G. Kirupanandan, Assistant Commissioner (Authorized Representative) for
the Respondent

**CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)
HON'BLE MR. SOMESH ARORA (JUDICIAL)**

Final Order No. A/ 10956 /2023

DATE OF HEARING:21.04.2023

DATE OF DECISION:21.04.2023

RAJU

The appellants have filed a letter seeking to withdraw the appeal
No. C/10273/2017. The appeal is dismissed as withdrawn.

(Dictated and Pronounced in the open court)

**(RAJU)
MEMBER (TECHNICAL)**

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

Neha